

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

Petition No. 2/TT/2020

Date: 02.07.2020

To

Shri. S.S. Raju
Senior General Manager (Commercial)
Power Grid Corporation of India
Limited, Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for truing up transmission tariff for 2014-19 period and determination of transmission tariff for 2019-24 for period for Asset I: Spare Converter Transformer at Rihand for Rihand - Dadri HVDC Bi-pole Terminal in the Northern Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 23.7.2020:-

2014-19 period

- a) Clarify the Capital Cost considered for computation of tariff for the 2014-19 and 2019-24 periods. There is inconsistency between the claim made in para 8.0 of the petition and the Capital Cost adopted in the forms.
- b) Undertaking on affidavit giving details of actual equity infused for the additional capitalization during 2014-19 for the given transmission asset(s).

2019-24 period

- c) Confirm that no 'previously recognized liabilities' remain to be discharged.
2. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.

3. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-

(Kamal Kishor)
Assistant Chief (Legal)